

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 171 OF 2016 IN
DFR NO. 595 OF 2016

Dated: 25th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Versus

M/s. Atma Powers Pvt. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Mr. Sandeep
Ms. Neha

Counsel for the Respondent(s) : Mr. Arjun Grover for R-2

ORDER

IA NO. 171 OF 2016
(Appl. for condonation of delay)

There is 201 days delay in filing this appeal. Therefore, this application is filed praying that the delay be condoned.

The respondents have been served, however, no affidavit in reply has been filed. It appears from the explanation offered in the application that the applicant was prosecuting the review petition. Delay, therefore, deserves to be condoned. In the circumstances, delay is condoned. Application is disposed of.

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Registry is directed to number the appeal. Admit. Issue notice. Mr. Arjun Grover takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 26.07.2016. Dasti, in addition, is permitted.

List the matter on **26.07.2016**. In the meantime, reply may be filed on or before 23.06.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 08.07.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson